Title: Need to grant pension to those employees of LIC and Nationalised Insurance companies who resigned as well as sought voluntary retirement.

SHRI GAJANAN KIRTIKAR (MUMBAI NORTH WEST): I raise a matter concerning pension of those employees of LIC and nationalised insurance companies who resigned as well as sought voluntary retirement. These employees approached the LIC and nationalised insurance companies to grant them pension and other benefits declared under the Pension Scheme, 1995; but it was turned down. Then, they filed a case in the hon. Supreme Court of India through All India Retired Insurance Employees Federation and the hon. Supreme Court had passed the payment of pension order in April, 2000. Then LIC and nationalised insurance companies made an appeal to the Supreme Court on the interpretation of certain definitions of "retirement", eligibility", etc. Ultimately, the Apex Court had passed the final order of granting pension to those who resigned as well as took voluntary retirement. Although ten years have passed but the implementation of the Supreme Court order granting pension to the retired employees is yet to be implemented.

In view of the stand of the LIC and other nationalised insurance companies, I would urge upon the Finance Minister to prevail upon the managements of these insurance companies to implement the Supreme Court order immediately as such employees are in the twilight of their life.